

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART - II

(GENERAL INFORMATION RELATING TO LEGISLATIVE AND OTHER MATTERS)

No. : 136

01 Dec 94

1. Commencement of Fifth Session of the First Legislative Assembly of the National Capital Territory of Delhi

Members are informed that the Fifth Session of the First legislative Assembly of the National Capital Territory of Delhi will commence on Monday, the 19th December, 1994 in the Assembly Hall, Old Secretariat, Delhi.

2. Allotment of days for the transaction of business during the Fifth Session.

The sitting of the Legislative Assembly for the transaction of Govt business have been fixed provisionally for 19, 20, 21, 22 and 23 of December, 1994.

The provisional calendar of sittings is annexed herewith.

3. Time of sittings of Legislative Assembly.

Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 PM and will continue until the business fixed for the day is concluded.

4. Allotment of days for answering questions during the Fifth Session (Rule 34).

The following days for answering questions by Ministers in rotational order have been set out below during the Fifth Session :-

DEPARTMENTS	DATE OF ANSWERING QUESTIONS
Administrative Reforms, General Administration, Development, Excise, Labour, Law & Justice, Urban Development	19.12.94
Services, Vigilance, Environment, Forest & Wildlife, Tourism, Elections, Tech. Education, Education.	20.12.94
Food & Supplies, Pub. Relations, Sales Tax, Gurudwara Elections & Administration, Finance, Social Welfare & Employment	21.12.94
Land & Building, Flood & Irrigation, Industries, Med. & Pub. Health, Agriculture and Languages	22.12.94
Transport, Home, Revenue, Planning, Co-operative, Prev. Of Fodds Adult., Sills, Welfare of SC/ST.	23.12.94

5. Notices of questions and holding ballots.

Under Rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than 12 days clear notice of questions is to be given by the Members and not more than THREE STARRED QUESTIONS on a day can be asked vide Rule 33 ibid. It has been decided that the notices of questions for the Fifth session will be received upto the dates given below for the departments mentioned in Col 3 and 4. The ballot thereof will be held on the dates indicated against each :-

S No	Date of Sitting	Departments	Last date of receipt of notices of questions for the depts indicated in Col 3.	Date of holding Ballots for the notices of questions for determining priority for oral answers.
(1)	(2)	(3)	(4)	(5)
1.	19.12.94	Admn. Reforms Gen Admin, Development, Excise Labour, Law & Just. Urban Development	6.12.94-1500hrs	6.12.94-1700h
2.	20.12.94	Services, Vigilance Environment, Forest & Wild Life, Tourism, Elections, Tech - Education & Education.	7.12.94-1500hrs	7.12.94-1700h
3.	21.12.94	Food & Supplies, Pub. Relations, Sales Tax, Gurudwara Elec. & Admin Finance, Social Welfare, Employment.	8.12.94-1500 hrs	8.12.94-1700
4.	22.12.94	Land & Build. Floods, Industries, Med & Pub. Health, Agriculture, Languages.	9.12.94-1500hrs	9.12.94-1700h
5.	23.12.94	Transport, Home Revenue, Planning Co-operative, Prev. of Food Adult., Jails, Welfare of SC/ST.	9.12.94-1500hrs	9.12.94-1700h

- NOTE :
1. Notices of questions for the Fifth session will be received with immediate effect.
 2. The Member may give Notice of only five questions in a day including Starred, unstarred and Short Notice Questions (Rule - 33).
 3. Hon'ble Member may kindly note that if notice of any question is received after the last date, time and department as indicated in Col 3 & 4 of the para 5 will stand disallowed.
 4. The clubbing of questions will only be done in case of more Members give notice of the same substance for the same date. Any questions received on the same subject for answers for the subsequent dates are liable to be disallowed. (Rule 28(vi)).
 5. Members are requested kindly to indicate clearly and legibly their priority on the questions. In case no priority is indicated, the priority will be decided according to their time of receipt.
 6. Ballots will be held in the presence of an officer of the Assembly Secretariat. Members are requested kindly to make it convenient to witness the balloting of notices of questions on the dates fixed for the purpose (Rule 30(4)).

Private Members Business during the Fifth Session.

Friday, the 23rd December, 1994, has been allotted for transaction of Private Member's Business during the Fifth Session.

Private Members Resolutions.

Members are informed that the Speaker has been pleased to allot Friday, the 23rd December, 1994, for the receipt of Private Member's Resolution. The Private Member's Resolution would be received upto 1500 hrs on 12.12.1994 and balloting of the same would be done on 13.12.1994 at 1700 hrs. Balloting would be held in the Room of Secretary (Vidhan Sabha) on the day and time fixed for it.

A Member who wishes to move resolution shall give 10 days notice of his intention and shall together with the notice, submit the text of resolution he wishes to move (Rule 85).

Attendance Register

Attention of all Members is invited to Rule 237 of the Rules of Procedure and Conduct of Business in the

Legislative Assembly under which the Hon'ble Members have to mark attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half-an-hour before the sitting in left and right lobbies of the House. The Members are requested kindly to mark their attendance therein daily.

9. Procedure of Notices.

Attention of Members is invited to Rule 238 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows :-

"238(1) : Every notice required by the Rules shall be given in writing addressed to the Secretary and shall be left at the table or his office during working hours".

"238(2) : Unless otherwise provided in these rules, a notice received in this office at hours after other than those specified in the preceding sub-rule shall be treated as given on the next opening day."

"238(3) : While the House is sitting, copies of the notices except of cut motions received under sub-rule(1) upto 4.00 PM shall be circulated by the Secretary to Members the next day."

Every notice should be signed in ink by the Member giving the notice, indicating the division number, and name of the Member in capital letters and should be deposited in the Assembly Notice Office.

All notices delivered in the Assembly Notice Office are date stamped and the time of receipt is also indicated thereon.

The Assembly Notice Office is responsible for transmission of the notices to Branches/Officers concerned without delay. Members are therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.

The hours specified for the notices being received by the Assembly Notice Office are between 9.30 hrs and 1500 hrs on the date mentioned for the same. Notices left at the Notice Office after 1500 hrs would be treated as given at 9.30 hrs on the next working day. This is not intended to preclude the Members from sending notices addressed to the Secretary by post.

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Communications on different matters may not be combined in one letter.

Notices period required for some of the notices which are frequently given by Members, is as under :-

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| 1. | Questions Starred & Unstarred | Not less than
12 clear days |
| 2. | Short Notice Questions | Not less than
3 clear days. |
| 3. | Private Members' Resolutions | Not less than
10 days |
| 4. | Private Members' Bills | 15 days |

10. Orders relating to admission to various galleries of the House.

Attention of Hon'ble Members is invited to the orders issued under Rule 263 of the Rules of Procedure and Conduct of Business in the Legislative Assembly by the Hon'ble Speaker dated 19.8.1994 in Clause 6 whereof important directions with regard to admission in Visitors' Gallery have been given. In sub-clause(5) of the Clause 6 thereof provisions for issue of admission cards that application forms must be submitted one clear day before the date of sitting of the House. The admission card meant for the sitting of the House on 19 Dec 1994 will be accepted by Friday, the 16th December, 1994. Similarly cards for admission for sitting of 20th December 1994 will be issued on ~~XI~~ 19th December, 1994 and so on. NO ADMISSION CARDS FOR THE VISITORS' GALLERY WILL BE ISSUED ON THE SAME DAY FOR SITTING OF THE HOUSE.

P.N. GUPTA
SECRETARY